

Government of Jammu and Kashmir
Finance Department
Civil Secretariat, Jammu

Notification

Jammu, the 28th December, 2020

S.O. 396 .- In exercise of the powers conferred by section 74 of the Jammu and Kashmir Stamps Act, Samvat 1977 (Act No. XL of Svt.1977), the Lieutenant Governor hereby makes the following amendments in the Jammu and Kashmir Stamps (Payment of Duty by means of e-stamping) Rules, 2020; namely:-

1. For the words and sign "Samvat, 1976", appearing in the body the words and sign "Samvat, 1977" shall be substituted.
2. In clause (h) of rule 2, for the word "paper", the words and sign "paper/digital e-stamp" shall be substituted.
3. Annexure "A" shall be omitted from the list of annexures."
4. Clause 6.1 of Form 1; shall be recasted as under:-
"6.1 Detailed structure of the proposed system, including flow diagrams and salient features, schematic view of connectivity envisaged, system and procedures to be followed by end users for generating/rectification/markings of erroneous e stamps shall be provided in the 'Service level Agreement' which shall be executed between Commissioner of Stamps and the Central Record Keeping Agency."

By order of the Lieutenant Governor of Jammu and Kashmir.

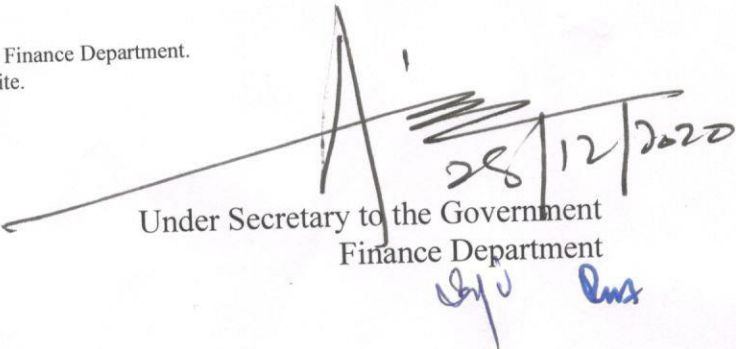
Sd/-

(Dr. Arun Kumar Mehta) IAS,
Financial Commissioner,
Finance Department
Dated: 28.12.2020

No. ET/Estt/59/2012

Copy to the:-

1. Principal Secretary to the Hon'ble Governor.
2. Commissioner Secretary to the Government, General Administration Department.
3. Joint Secretary, J&K Affairs, MHA, GoI.
4. Divisional Commissioner, Jammu/Kashmir.
5. Excise Commissioner, J&K.
6. Commissioner, State Taxes, J&K.
7. Private Secretary to the Chief Secretary, J&K.
8. Private Secretary to the Financial Commissioner, Finance Department.
9. Government Order file/Stock file/Incharge Website.


28/12/2020
Under Secretary to the Government
Finance Department